

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4209
ANSWERED ON:17.12.2002
TASK FORCE ON WOMEN AND CHILDREN
GADDE RAMAMOCHAN;M.V.V.S MURTHI

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government have set up a Task Force on Women and Children headed by the Deputy Chairman of Planning Commission;
- (b) if so, whether the Government have received the recommendations of the Task Force;
- (c) if so, the details of recommendations made by the Committee; and
- (d) the action taken by the Union Government on these recommendations?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA)

- (a) Yes, Sir. The Task Force was set up in August, 2000.
- (b) Yes, Sir.
- (c) The Task Force has reviewed 22 laws (list at Annexure) and recommended amendments therein or other administrative measures for their better implementation.
- (d) The recommendations have been referred to the concerned nodal Ministries/Departments for appropriate follow up action.

Annexure

(Referred to in reply to part (c) of Lok Sabha Unstarred Question No.4209 for 17.12.2002)

List of 22 laws reviewed by the Task Force on Women and Children

Laws reviewed by Sub-Group I of the Task Force (Chaired by Smt. Nirmla Buch)

1. Employees' State Insurance Act, 1948
2. Factories Act, 1948
3. Minimum Wages Act, 1948
4. The Bonded Labour System (Abolition) Act, 1976
5. The Legal Practitioners (Women) Act, 1923
6. The Maternity Benefit Act, 1961
7. The Child Labour (Prohibition and Regulation) Act, 1986
8. The Equal Remuneration Act, 1976
9. The Beedi and Cigar Workers (Conditions of Employment) Act, 1966
10. The Cinematograph Act, 1952 and related laws
11. The Contract Labour (Regulation and Abolition) Act, 1970
12. The Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979
13. The Payment of Wages Act, 1936
14. The Plantation Labour Act, 1951
15. The Workmen's Compensation Act, 1923

Laws reviewed by Sub-Group II (Chaired by Shri T.N. Chaturvedi, M.P.)

1. The Commission of Sati (Prevention) Act, 1987
2. Indecent Representation of Women (Prohibition) Act, 1986
3. Family Courts Act, 1984
4. Relevant provisions of Indian Penal Code, 1860
5. Relevant provisions of Code of Criminal Procedure, 1973
6. Immoral Traffic (Prevention) Act, 1956
- 7 The Dowry Prohibition Act, 1961